

[Mr. Speaker]

In the newspapers, a controversy has started whether Mahatma Gandhi died in the lawns of Birla House or inside the building. Some Members have already submitted some motions. I am not allowing them now, because some other agency must take it up. Parliament cannot begin a discussion now. It is a controversy which is there. I am not allowing any thing now. It is an unhealthy controversy. Let us not bring it before the House.

SHRI J. M. BISWAS (Bankura) : Let the Government take over the entire house; we do not want a discussion.

13.02 hrs.

Re : Question of Privilege

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मैं एक महत्वपूर्ण प्रश्न की ओर आपका ध्यान खींचना चाहता हूँ। यह सवाल किसी पार्टी का नहीं है बल्कि संसद सदस्यों के अधिकारों का है। आप जानते हैं कि श्री मधु लिमये का विशेषाधिकार भंग का सवाल आपके पास पड़ा हुआ है। और आज भ्रूलबार में जो जजमेन्ट निकला है उसमें साफ लिखा हुआ है कि मधु लिमये जी को गैर, कानूनी ढंग से सरकार ने कैद कराया था जिसकी वजह से वे लोक सभा की बैठकों में बीस दिन तक भाग नहीं ले सके। जस्टिस प्रोवर का जो जजमेन्ट है, मैं उसको कोट करना चाहता हूँ . . .

MR SPEAKER : I have understood the case.

SHRI V. KRISHNAMOORTHY (Cuddalore) : We want a copy of the judgment.

MR. SPEAKER : Let me see. After all, this was reserved. I had asked the Home Minister to make a statement. He said that after the judgment of the Supreme Court comes he will see. It had come in the newspapers. But we have to follow the procedure which we have ourselves laid down earlier.

श्री रवि राय : लेकिन कल सदन उठने के पहले यह हो जाये ।

MR. SPEAKER : I do not know whether it would be possible. Tomorrow is the last day of this session. First the copies of the judgment must be got and then one must make a statement and then we have a discussion, and all that. I do not know if it will be possible tomorrow. I had assured the House and the Home Minister also assured the House that it will go through. Whether it can be done tomorrow, I am not very sure.

13.04 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Seven Minutes Past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

RE : KERALA GOVERNMENT'S REPORTED DECISION TO WITHDRAW CASES AGAINST CENTRAL GOVERNMENT EMPLOYEES.

SHRI S. M. BANERJEE (Kanpur) : Sir, I have a submission to make. It is not a point of order. It is a very humble submission. This session of Parliament is going to end tomorrow. This morning I wanted the permission of the Speaker to raise a very pertinent matter but since Shri Hiren Mukerjee raised another matter I did not think it proper to raise it then. You must have read in today's newspapers that the Kerala Government wants to withdraw all cases against Central Government employees.

MR. DEPUTY-SPEAKER : The Speaker did not give you permission to raise it.

SHRI S. M. BANERJEE : He disallowed the adjournment motion and the calling-attention. That is why I am not asking . . . (Interruption)

MR. DEPUTY-SPEAKER : Under rule 377 also he has not given permission.

SHRI S. M. BANERJEE : He rejected it.

MR. DEPUTY SPEAKER : You were informed of it.

SHRI S. M. BANERJEE : I was informed by Shri Patnaik. I agree. I have no grouse against that. I simply want to bring to your notice the following news items :--

"Kerala to withdraw Cases

"The Kerala Government has decided to withdraw with permission from the court, all cases arising out of the Central Government employee's strike on September 19 except those involving serious attacks on people and property".

"This decision taken at a meeting of the State Cabinet today, was announced by the Chief Minister, Mr. Namboodiripad at a Press Conference".

"... Central Government sources in New Delhi expressed surprise at the Kerala Government's decision..."

MR. DEPUTY SPEAKER : I have read the news.

SHRI S. M. BANERJEE : I only want you to take note of it and ask the Minister of Parliamentary Affairs to take a note of it and convey our genuine sentiments because it is affecting the autonomy of the State Government.

MR. DEPUTY-SPEAKER : I may tell you that he is definitely going to take note of it. So far as his sympathies are concerned in this regard, they are with the workers.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : As you were kind enough to say, the Speaker did not allow it. In that case no note should be taken of it. But, as you have asked me to take note of that, I obey your command.

MR. DEPUTY-SPEAKER : I added one more thing. I said that your sympathies are also in that direction.

DR. RAM SUBHAG SINGH : Yes, Sir. Beyond that I am not going to say anything. But the STATESMAN contains such useless reports, more particularly from its parliamentary correspondent, that this morning it got me embroiled with you. I do not know whether this is the STATESMAN'S useless reporting; but, anyway, I have taken note of it.

SHRI S. M. BANERJEE : I am not quoting the correspondent of THE STATESMAN, but I am quoting the PTI and UNI news.

SHRI K NARAYANA RAO (Bobbili) : I agree with what you have said. But it is a matter involving very important principles of Centre-State relations. Here is a situation where the ordinance has been violated

MR. DEPUTY-SPEAKER : The hon. Member is going into the merits. I would not permit that. We are not going into the merits now. This is not proper. The hon. Minister of Parliamentary Affairs has said what he wanted to say. There the matter should end.

SHRI SHEO NARAIN (Basti) : They want to create Bengal here.

SHRI S. M. BANERJEE : We want to raise these important matters because the session of the House is coming to an end tomorrow.

SHRI SHEO NARAIN : We on this side are always helping you to maintain order in the House. But these people are creating unnecessary trouble. You were good enough to ask the hon. Minister to say something. And he has said what he wanted to say. What more do these people want ?

MR. DEPUTY-SPEAKER : I know that Shri Sheo Narain is always helpful to the Chair and to the House.

श्री कंबर लाल गुप्त (दिल्ली सदर) : मुझे सुशी है कि मन्त्री महोदय की ओर सदन के सभी सदस्यों की उन सरकारी कर्मचारियों के प्रति हमदर्दी है और सब चाहते हैं कि उन लोगों

[श्री कंवर लाल गुप्त]

को छोड़कर जो बायोलेस में इंडलज्ड रहे हैं, और जिनके साथ किसी की हृदयदर्दी नहीं है, बाकियों को रिइस्टेट कर दिया जाए। इस तरह का करीब करीब एम्प्लॉयमेंट भी सरकार की तरफ से भ्राम्य था। मेरा कहना यह है कि केरल में ही नहीं सारे देश में जो इस प्रकार के सरकारी कर्मचारी है उन पर से मुकदमे वापिस ले लिए जाने चाहिये और उनको रिइस्टेट कर दिया जाना चाहिए। यह दस हजार लोगों का सवाल है। मैं यह नहीं चाहूंगा कि केन्द्र ने जो हुकम दिया था उसकी भ्रवहेलना होनी चाहिये। लेकिन मैं केन्द्रिय सरकार से प्रार्थना करना चाहूंगा कि वह स्वयं इस बात के लिए राजी हो जाए और कुछ ऐसे डायरेक्टिव दे कि सब को छोड़ा जा सके।

SHRI MANUBHAI PATEL (Dabhoi) : Is it the zero hour ? Is it an item on the agenda ?

MR. DEPUTY-SPEAKER : As I have said, the hon. Minister has taken note of it. And I can say this with a full sense of responsibility that not only has he taken note of it but his sympathies on this particular issue are with hon. Members opposite. I say that with a full sense of responsibility.

SHRI R. D. BHANDARE (Bombay Central) : On a point of propriety. You are asking the Minister to take note of whatever is raised in the House. We must learn not to take note of certain things. But every time you are asking the Minister to take note of it. At that rate, no work can be transacted here . . .

MR. DEPUTY-SPEAKER : I have taken note of what the hon. Member has said.

श्री रणधीर सिंह (रोहतक) : ये लोग भ्राम्य लगाते हैं और फिर यहाँ भ्राम्य कर चिल्लाते हैं। चोर को कहते हैं कि लग और शाह को कहते हैं कि तू जाग जा, चोर भ्राम्य रहा है। ये गड़बड़ कराते हैं।

MR. DEPUTY-SPEAKER : Some matters are agitating the minds of hon. Members. This is the highest forum in the land, and we are adjourning tomorrow. When hon. Members go back and people ask; questions, what are they to tell them ? I know that Government are also eager to bring up so many matters before the House. Note has been taken by the hon. Minister of what has been said. I think that is enough.

SHRI R. D. BHANDARE : So many problems are agitating my mind that if I seek to raise them. I hope you would give me the same latitude and permit me also to raise them.

MR. DEPUTY-SPEAKER : The other day Shri Randhir Singh had raised the question of some repression on peasants in regard to sugarcane supply. I had allowed that.

SHRI RANDHIR SINGH : I am very grateful to you.

MR. DEPUTY-SPEAKER : Now, we shall take up the Legislative Assembly of Nagaland (Change in Representation) Bill.

SHRI SHRI CHAND GOYAL (Chandigarh) : There was no violent activity so far as Chandigarh was concerned. No cases of violence have been filed against the employees of the Central Government at Chandigarh. I would, therefore, request that the cases in Chandigarh should be withdrawn, because there was no violence and there was absolutely nothing of the kind.

14.13 hrs.

LEGISLATIVE ASSEMBLY OF
 NAGA LAND (CHANGE IN
 REPRESENTATION) BILL

MR. DEPUTY-SPEAKER : Regarding this Bill, I would say that it is more or less non-controversial. So, we should try to finish it before time.

SHRI S. M. BANERJEE (Kanpur) : This is a purely non-controversial Bill.

MR. DEPUTY-SPEAKER : So the hon. Minister may make some submission and then we may pass it.